

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL****NEW BOMBAY BENCH**

O.A. No. 537/91  
T.A. No. \_\_\_\_\_

198

**DATE OF DECISION**

14.11.1991

**Shri Haridwar Singh Rambhajan Singh,**  
Petitioner

**Shri D.S.Gole**

Advocate for the Petitioner(s)

Versus

**Union of India & Ors.**

Respondent

**Shri P.S.Lambat.**

Advocate for the Respondent(s)

**CORAM**

The Hon'ble Mr. Justice U.C.Srivastava, Vice-Chairman,

Hon'ble Mr. M.Y.Priolkar, Member(A).

1. Whether Reporters of local papers may be allowed to see the Judgement ? ✓
2. To be referred to the Reporter or not ? ✓
3. Whether their Lordships wish to see the fair copy of the Judgement ? ✓
4. Whether it needs to be circulated to other Benches of the Tribunal ? ✓



(U.C.SRIVASTAVA)  
VICE-CHAIRMAN.

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY  
CAMP AT NAGPUR.

Original Application No.537/91.

Shri Haridwar Singh Rambajan Singh. ... Applicant.

V/s.

Union of India & Ors. ... Respondents.

Coram: Hon'ble Shri Justice U.C.Srivastava, Vice-Chairman,  
Hon'ble Shri M.Y.Priolkar, Member(A).

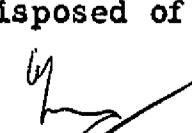
Appearances:-

Applicant by Shri D.S.Gole.  
Respondents by Shri P.S.Lambat.

Oral Judgment:-

(Per Shri Justice U.C.Srivastava, Vice-Chairman) Dt. 14.11.1991.

This is an application against the suspension order by which the applicant was suspended on a charge of bribery. The suspension order was revoked and thereafter a fresh suspension order was passed, may be because of certain technical flaw. The second suspension order was passed in the year 1986 and since then the applicant is continued under suspension and his application for review which was moved in the year 1989 was also rejected on 3.1.1990. It appears that a criminal case against the applicant is still pending. On the application moved by the applicant, the High Court of Bombay was pleased to transfer the case from Bombay to Nagpur and we have been informed that the Nagpur proceedings has not yet been started. As the criminal case is involved and as such it is not possible to revoke the suspension order of the applicant. However, we direct the respondents to review the case of the applicant as early as possible. In the mean time it is expected that the department will take steps that the criminal case is over say within a period of six months. With these observations the application is disposed of. No order as to costs.

  
(M.Y.PRIOLKAR)  
MEMBER (A).

  
(U.C.SRIVASTAVA)  
VICE-CHAIRMAN.